sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the President in relation to the State of Mysore, a copy (in English and Hindi) of the Government of Mysore Notification GSR No.226datedthel3th July, 1971, publishing the Mysore Motor Vehicles (VI Amendment) Rules, 1971. [Placed in Library. *See* No. LT-1281/71.J

THE BOMBAY PRIMARY EDUCATION (GUJARAT 2ND AMENDMENT) RULES, 1971

THE DEPUTY MINISTER IN THE MINISTRY_OF EnitrATION_AND SOCIAL WELFARE/
WELFARE/
(PROF. D. P. YADAV):
Sir, I beg to lay on the Table, under clause (c)
(v) of the Proclamation, dated the 13th May, t971, issued by the President in relation to the State of Gujarat, a copy (in English and Hindi) of the Government of Gujarat Notification No. K/SH/2847/PEA/1470-26317-K, dated the 11th May, 1971, publishing the Bombay Primary Education (Gujarat 2nd Amendment) Rules, 1971, issued under section 63 of the Bombay Primary Education Act, 1947. [Placed in Library. See No. LT-1319/71.]

I. REPORT (1970) OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA

II. FINANCE ACCOUNTS (1967-68) OF TBI CENTRAL GOVERNMENT

SHRI OM MEHTA: Sir, on behalf of Ihrimati Shushila Rohatgi, I beg, to lay on lie Table—

- (i) A copy of the Report of the Comptroller and Auditor-Genera! of India for for year 1970—Central Government (Commercial) (Part VI), under clause (1) of article 151 of the Constitution.
- (ii) A copy of the Finance Accounts (in Hindi) of the Central Government for the year 1967-68.

[Placed in Library. See No. LT-1283/71) for (i) and (ii)]

ITIFTCATION ISSUFD UNDER THE MYSORE STAMP ACT, 1957

»HRI OM MEHTA: Sir, on behalf of imati Sushila Rohatgi, I also lay on the

Table a copy (in English and Hindi) of the Government of Mysore Notification SO. No. 1327, dated the 16th July, 1971, issued under clause (a) of sub-section (1) of section 9 of the Mysore Stamp Act, 1957, under clause (c) (iv) of the Proclamation, dated the 27th March, 1971 issued by the President in relation to the State of Mysore. [Placed in Library. See No. LT-1256/71.]

NOTIFICATION UNDER THE GUJARAT EDU-CATION CESS ACT, 1962

SHRI OM MEHTA: Sir, on behalf of Shrimati Sushila Rohatgi, 1 also lay on the Table a copy (in English and Hindi) of the Government of Gujarat, Notification No. (GHN-58) SUA-1071/(7)-TH, dated the 10th August, 1971, issued under sub-section (3) of section 13 of the Gujarat Education Cess Act, 1962, under, clause (c) (v) of the Proclamation, dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-1257/71.]

NOTIFICATION UNDER THE MYSORE LOTTERIES AND PRIZE COMPETITIONS CONTROL AND TAX ACT, 1951

SHRI OM MEHTA: Sir, on behalf of Shrimati Sushila Rohatgi, I also lay on the Table a copy (in English and Hindi) of the Government of Mysore Notification SO. No. 1562, dated the 20th August, 1971, under 1971, under the Mysore Lotteries and Prize Competitions Control and Tax Act, 1951, read with clause (c) (iv) of the Proclamation, dated the 27th March. 1971, issued by the President in relation to the Slate of Mysore. [Placed in Library. See No. LT-1307/71.]

THF MYSORE EXCISE (LEASI *OX* mi RIGHT or RETAIL VEND OF LtQoims) (AMENDMENT) Run's, 1971

SHRI OM MEHTA: Sir, on behalf *or* Shrimati Sushila Rohatgi, I also lay on the Table a copy (in English and Hindi) of the Government of Mysore Notification G.S.R. No. 310, dated the 23id September, 1971, publishing the Mysore Excise (Lease of the Right of Retail Vend of Liqours) (Amend-m, mi Rules, 1971, under sub-section (4) of section 71 of the Mysore Excise Act, 1965 read with clause (c) (iv) of the Proclamation, dated the 27th March, 1971, issued by the